

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH



O.A. NO. 282/90

B.R. Sharma

Applicant

versus

Union of India & others

Respondents.

Shri A.K.Sinha

Counsel for applicant

Shri A.K.Gaur

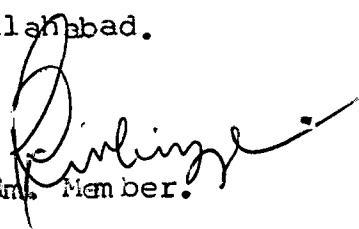
Counsel for Respondents.

Court

Hon. Mr. Justice U.C.Srivastava, V.C.
Hon. Mr. K. Obayya, Adm. Member.

(By Hon. Mr. Justice U.C.Srivastava, V.C.)

There is an application for withdrawal of the petition in which it has been stated that the application be dismissed as withdrawn with permission to file the same at Allahabad, which according to her, her late husband was entitled and she could not take the instant plea. This application is allowed to be withdrawn and it will be for the applicant to file fresh application at Allahabad.


Adm. Member.


Vice Chairman.

Shakeel/

Lucknow: Dated: 26.8.92.